

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 19**  
**(CAA)-31(PB)/2018**

**IN THE MATTER OF:**

Bharti Digital Networks Pvt. Ltd. and Bharti  
Airtel Ltd.

.... Applicant/petitioner

**Order under Section 230-232 of the Companies Act**

**Order delivered on 04.10.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:**

For the Applicant/petitioner : Mr. Kamal Shanker, Mr. Atul N. Advs.


Mr. Subham Pandey, Adv. for OL

**ORDER**

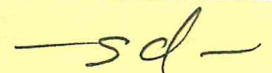
**CA-966(PB)/2018**

The hearing of the application is deferred. In the meanwhile sanction of the DOT be obtained and thereafter the hearing of the application shall take place.

List on 05.11.2018.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

04.10.2018  
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